

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 311**  
**(IB)-642(ND)2020**  
**New IA-411/2024**

**IN THE MATTER OF:**

**M/s. Candy Enterprises Private Limited ... Applicant/Petitioner**

**Versus**

**M/s. Funbars Hospitality Private Limited ... Respondent**

**Under Section: 9 of IBC, 2016 (Liq.)**

**Order delivered on 06.02.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Liquidator : Mr. Abhishek Anand and Kashish Rehan**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-411/2024:** The IA has been preferred for taking Progress Report on record.

For the reasons stated therein, **the IA is allowed** and the Progress Report is kept on record, subject to just all exceptions.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**